

No.GOB(I) 9/2020



HIGH COURT OF KARNATAKA,  
BENGALURU,  
DATED: 20<sup>TH</sup> MARCH, 2020.

## **NOTIFICATION**

The itinerary arrangement made to any vacant courts in the State by directing the Presiding Officers of the courts to itinerate such courts and also the itinerary arrangement made by directing the Presiding Officers of the courts to itinerate to the Taluks/Villages where no courts are established, to decide the cases of such Taluks/villages, are hereby suspended, with immediate effect and until further orders.

However, as far as possible, the emergent matters pertaining to itinerary Courts/Taluks/Villages shall be tried by the concerned Presiding Officers, through video conference.

BY ORDER OF HON'BLE THE CHIEF JUSTICE,

Sd/-

(RAJENDRA BADAMIKAR)  
REGISTRAR GENERAL

To,

The Compiler, Karnataka Gazette, Bengaluru (in duplicate) for favour of publication in the next issue of Gazette in Part-II, Section 2.

### **Copy forwarded for information and necessary action to:**

1. All the Prl. District and Sessions Judges in the State, with a direction to circulate a copy of this notification to the concerned officers and courts of their Unit.
2. The Registrar General/ Registrar (Vigilance)/ Registrar (Statistics & Review)/Registrar (Administration)/ Registrar (Computers)/ Registrar (Judicial)/ Registrar (Recruitment)/Registrar (Infrastructure and Maintenance) and Secretary to Hon'ble the Chief Justice.
3. The Additional Registrar General, Dharwad and Kalaburagi Benches.
4. The Central Project Co-ordinator (Computers) of this office, with a request to web-host the same on the official website of the High Court of Karnataka.
5. The D.R(S.S)-cum-P.S. to Hon'ble the Chief Justice.
6. All the Private Secretaries to the Hon'ble Judges.
7. The Section Officers of RPS/GOB-II/RSB/HVC/HCB/HCL/DJBS/DJA-I/DJA-II/DJA-III, Branches of this office.
8. Spare copies.